

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

CP/020/106/2018 in OA/020/934/2015

HYDERABAD, this the 18th day of December, 2020



Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member

B. Satyanarayana,
S/o. Late Smt Bangari Lakshmi, (Adopted son),
(Ex- Safaiwali, PRS/SC Railway, Secunderabad Division),
aged about 43 years, R/o. H.No.2-1-1209,
Gangaputra Street, Naim Nagar,
Hanumakonda – 506 009, District Warangal.

...Applicant

(By Advocate: Mrs. Rachna Kumari)

Vs.

1. Mr Vinod Kumar Yadav,
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. Mr. N.V. Ramana Reddy,
The Chief Personnel Officer,
S.C Railway, Rail Nilayam,
Secunderabad.
3. Mr. Amit Varada,
The Divisional Railway Manager,
South Central Railway,
Secunderabad Division,
Sanchalan Bhavan, Secunderabad.
4. Mr. C.N. Reddy,
The Sr. Divisional Personnel Officer,
South Central Railway, Secunderabad Division,
Sanchalan Bhavan, Secunderabad.

... Respondents

(By Advocate: Mr. S.M. Patnaik, SC for Railways)

ORDER (ORAL)**Hon'ble Mr. Ashish Kalia, Judl. Member****Through Video Conferencing :**

This C.P. is filed complaining that the order of the Tribunal dated 3.8.2018 in O.A. No.106/2018 has not been implemented. In the said order, this Tribunal directed the respondents to re-examine the case of the applicant, considering the circumstances in which the applicant is placed, while granting compassionate appointment.

2. Heard Smt. Rachna Kumari, learned counsel for the petitioner and Sri S.M. Patnaik, learned Standing Counsel for the respondents.

3. Learned counsel for the petitioner submitted that verbatim order has been passed by the respondents. Be that as it may, the present Contempt Petition is closed as the order of the Tribunal has been complied with. Learned counsel for the petitioner wants to challenge the order passed by the respondents. Let her do so in accordance with law.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(ASHISH KALIA)
MEMBER(JUDL.)

/pv/